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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA) No. 1159 of 1937

Bachai Singh

applicant.

Versus

Union of India and others

Respondents.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

(By Hon'ble D.S.M sra)

This is an application under Section 19 of the A_T Act XIII of 1935 against the order dated 29.6.61 passed by the Superintendent of Post Offices Azamgarh ,terminating the services of the applicant.

2. We have heard learned counsel for the applicant on the point of limitation. It has been contended on behalf of the applicant that the applicant had made a representation (copy annexure 17) to the Post Master General,U.P.,Lucknow on 18.2.1986 and a reply rejecting his representation was received vide letter dated 26.10.1987(copy annexure 18). From a perusal of the applicant's representation dated 18.2.1986,it appears that this was a reminder to his application dated 8.7.61. We have considered the matter . The applicant has not cared to file either a copy of the letter of his appointment as Village Post Master, or the order of termination dated 29.6.61. From the documents on record, it appears that the cause of action arose on the date of termination of his service. The representation dated 18.2.1986 appears to have been made after a gap of 25 years. In our opinion it does not help the case of the applicant sofar as the limitation prescribed under Section 21 of the A_T Act ,1935 is concerned. In our opinion, it is a highly belated application

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and the same is rejected at the admission stage.

Khme
11.3.88

A.M.

Zinarev
11/3/88

J.M.

JS/11.3.1988